

nitored and where it is found that the licensee has not established or taken effective steps to establish the manufacture of the bulk drug without valid reasons, action is taken to revoke the Industrial Licence.

Crisis in Soda Ash Industry

4. SHRI ABDUL RAHMAN SHEIKH:

SHRIMATI RATAN KUMARI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the soda ash industry in the country has been facing crisis because of the dumping of soda ash in the Indian market by some foreign countries at throw away prices which has little relation to the prevailing international prices; and

(b) if so, to what extent the indigenous production of soda ash has suffered as a result thereof and the remedial measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMA CHANDRA RATH): (a) and (b) Soda Ash is under Open General Licence (OGL) for imports. The manufacturers have been representing that because of large scale imports of soda ash under OGL and poor off-take, stocks are accumulating and that unless imports are banned, the industry would be badly affected. However, consumers' associations like the All India Glass Manufacturers' Federation and the All India Silicate Manufacturers' Association are pleading for the continuance of the present Import Policy. The Import Policy is constantly under review taking into account demand and indigenous availability.

Import of raw materials by M/s Burroughs Wellcome

5 DR. (SHRIMATI) NAJMA HEP-TULLA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state and refer to the answer to Unstarred Question 805 given in the Rajya Sabha on the 1st March, 1982 and state:

(a) what are the imported raw materials other than Trimethoxy benzyldehyde as intimated by M/s. Burroughs Wellcome to the Committee on High Technology for the production of Trimethoprim;

(b) whether any guidelines were evolved for taking suitable action against those companies who were not sticking to the production process indicated by them to the Committee on High Technology; and

(c) if the answer to part (b) above be in the negative, what was the need of creating the entire paraphernalia of liking equity dilution and further licensing/expansion for the production of high technology drugs?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) The imported raw materials other than Trimethoxy benzyldehyde for the production of Trimethoprim as intimated by M/s Burroughs Wellcome & Co. to the High Technology Committee are as follows:—

1. Morpholinopropionitrile.
2. Dimethyl Sulfoxide.
3. Sodium Methoxide.
4. Guandine Nitrate.

(b) No complaint has been received either against the company mentioned in (a) or any other company to show that they were not sticking to the production processes indicated to the High Level Committee.

(c) Does not arise.